

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-306/2016

IN THE MATTER OF:

Haicyon Asia Business and
Development Pvt. Ltd. & Ors.

.... Applicant/petitioners

Order under Section 391-394 of the Companies Act

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :
For the RD(NR) Delhi : Mr. Manish Raj, Company Prosecutor
For the OL, Delhi : Ms. Chetna Kandpal, Company Prosecutor

ORDER

Despite second call, Counsel for the petitioner is not present in support of his application seeking recall of order dated 15.03.2017 dismissing the petition for non-prosecution.

Accordingly, the application is dismissed for non-prosecution.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

01.08.2017
V. Sethi